

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**CA-817(PB)/2018**

**IN THE MATTER OF:**

Rio Tinto Minerals Development Ltd.

.... **APPLICANT / PETITIONER**

Vs

Rio Tinto Orrisa Mining Ltd. & Ors.

....

**RESPONDENT**

**SECTION:**

**Under Section 11**

**Order delivered on 07.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**

**HON'BLE PRESIDENT**

**S.K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):-

Mr. Sudipto Sarkar, Sr. Advocate with Mr.  
Robin R. David & Mr. Febin M. Varghese,  
Advocates

For the Respondent(s):-

**ORDER**

This is an application filed under Rule 11 read with Rule 16 of the NCLT Rules, 2016 with a prayer to transfer CP No. 59 of 2004 from Calcutta Bench to the Principal Bench at Delhi. It is appropriate to mention that the Central Government vide notification dated 15.07.2018 has notified the Bench to be set up at Cuttack and since the registered office of the respondent company is at Bhuvneshwar, the Cuttack Bench would acquire jurisdiction as and when it starts functioning.

Notice of the application.

Mr. Aaditya Vijay Kumar learned counsel appearing for the respondent No. 1 accepts notice. A copy of the paper book has been handed over to him by the counsel for the petitioner.



Let notice to other respondents be issued for 19.09.2018.  
Liberty granted to serve through the counsel appearing for the  
respondents.

Process dasti.

List on 19.09.2018.

Sdl -

**(M. M. KUMAR)**  
**PRESIDENT**

Sdl -

**(S.K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

07.09.2018  
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